

the Standing Labour Committee which should have on it representatives from both workers and employers who were from the smaller establishments proposed to be covered in the proposed exemptions/relaxations of labour laws for small establishments. This Committee could make its recommendations to the Government within a month.

#### Housing programmes under Indira Gandhi Griha Nirman Yojna

855. SHRI T. BASHEER : Will the Minister of AGRICULTURE be pleased to state :

(a) the areas identified by Government to implement housing programmes for the backward classes and bonded labourers under the Indira Gandhi Griha Nirman Yojna, State-wise; and

(b) the modalities, infrastructure, etc. framed for completion of this programme.

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAMANAND YADAV) : (a) Housing projects for Scheduled Castes and Scheduled Tribes under Indira Awaas Yojna are located in the areas of the habitation where there is concentration of landless labour belonging to SC/ST community and in the areas which are comparatively backward. Projects for the purpose have been sanctioned in case of all States/UTs except the Union Territories of Arunachal Pradesh/Chandigarh/Delhi and Lakshadweep.

(b) A copy of the instruction for construction of houses for SCs & STs and freed bonded labourers under Indira Awaas Yojna is laid on the Table of the House. [Placed in Library. See No LT-3182/86]

#### Amendment to Industrial Relations Act

856. SHRI SIMON TIGGA : Will the Minister of LABOUR be pleased to state :

(a) whether Government propose to amend the Industrial Relations Act to have prison terms for the employers who fail to pay workers their dues at the time to closure and retrenchment;

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : (a) to (c) The Standing Labour Committee discussed some proposals for amendments to the Industrial Disputes Act, 1947 at its meeting held on 22nd and 23rd September, 1986. These included provision for deterrent penalties to ensure that legitimate dues admissible to workmen are paid by the management at the time of closure and retrenchment. The failure to do so would entail punishment to employers with imprisonment for a term which may not be less than six months but which may extend upto two years and with fine not exceeding Rs. 5,000/-. The Court may, however, for any adequate special reasons to be recorded in the judgement, impose a sentence of imprisonment for a term less than six months. The Govt. have not taken a decision in the matter.

#### Supply of diesel to farmers

857. SHRI V. TULSIRAM : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government are considering to supply diesel oil to the farmers in adequate quantity in time when there is a shortage of electricity to enable the farmers to water their fields;

(b) if so, the details thereof and the time by which this scheme is expected to be implemented in various States, particularly in Andhra Pradesh where there is a sort of perpetual drought; and

(c) the price at which the diesel oil will be supplied to the farmers to have good return of their harvest ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA): (a) to (c) HSD (High Speed Diesel) is a free sale product and is supplied to States, including Andhra Pradesh as per actual demand and no special scheme for supply of diesel to farmers when there is shortage of electricity has been formulated. The Oil Companies have standing instructions to meet the demand for this product in full, as far as possible. In emergent cases like drought, power-cut etc., additional supplies of the product are made available by the Oil Companies. There is no proposal to supply the product to the farmers at a price other than the normal price.

**Construction of flats in Vasant Kunj  
by D.D.A**

858. SHRI KAMAL NATH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether after two-and-a-half years of allotments with specified Sectors, pockets and floors made to the persons registered, it was discovered that there were not enough flats under construction for the total number of registered persons for self financing scheme in Vasant Kunj; and

(b) if so, how the DDA propose to solve the problem?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) and (b) In some pockets/sectors, the flats under construction are less than the allocations made. In some other pockets/sectors, however, the flats are more than the allocations. The exercise to adjust the allocattees is going on and is likely to be finalised in a month or so. All the allocattees of Vasant Kunj Scheme are likely to be adjusted in Vasant Kunj/Kishan Garh.

**Subsidy on fertilisers**

859. SHRI BIRINDER SINGH: Will

the Minister of AGRICULTURE be pleased to state:

(a) the amount of subsidy on fertilisers earmarked for 1986-87 that has been utilized by 30 September, 1986;

(b) the expenditure incurred on transportation out of the same; and

(c) whether the subsidy on fertilisers earmarked for 1986-87 is sufficient or it is proposed to be raised?

THE MINISTER OF STATE IN THE DEPARTMENT OF FERTILIZERS IN THE MINISTRY OF AGRICULTURE (SHRI R. PRABHU): (a) (b) A sum of Rs. 1700/- crores has been provided for in the Budget estimates for 1986-87 towards payment of subsidy, under the retention price, scheme, for indigenous fertilizers. Upto 30th September, 1986, the expenditure incurred on subsidy was Rs. 810.31 crores, of which a sum of Rs. 135.60 crores was accounted for by transportation cost (freight).

(c) At present, the provision made for subsidy payments during 1986-87 is considered to be adequate.

**Introduction of Intext Service**

860. PROF. RAMKRISHNA MORE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that Intext, the latest Doordarshan's high-tech experiment and the Indian version of "tele-text" service has shown little acceptability by the viewers;

(b) if so, the reasons for the poor response to the service stating the expenditure incurred on the experiment by the Government so far;

(c) whether Government propose to extend such service to Bombay and other metropolitan cities in the country; and